IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-456(PB)/2017

IN	THE	MA	TTER	OF:

Mashreq Bank PSC

.....Petitioner

v.

M/s Modern Syntex (India) Ltd.

.....Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner:

Mr. Rajeev K. Panday, Mr. Rajeev M. Roy,

Mr. P. Srinivasan, Advs.

For the Respondent

Order

One last opportunity is granted to the respondent to file reply within a week with a copy in advance to the Counsel for the petitioner. If reply is not filed, then the defence shall be deemed to be struck of.

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Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8th January, 2018. In the meanwhile, if there is settlement reached between the parties, the same may be placed on record. However, it is made clear that pendency of the settlement would not be an excuse for filing of the pleadings.

List for arguments on 8th January, 2018.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

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R. VARADHARAJAN Member (Judicial)

07.12.2017 V.Sethi